

ITEM NO.2

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.3668/2021
(Arising out of impugned final judgment and order dated 24-03-2021
in CRMM No.8190/2021 passed by the High Court Of Punjab & Haryana
At Chandigarh)

MOHIT BATHLA

Petitioner(s)

VERSUS

CENTRAL GOODS AND SERVICE TAX

Respondent(s)

(IA No.61050/2021 - FOR EXEMPTION FROM FILING ORIGINAL
VAKALATNAMA/OTHER DOCUMENT; IA No.120172/2021 - FOR PERMISSION; IA
No.61048/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT; and, IA No.61049/2021 - FOR PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-02-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Anupam Lal Das, Sr. Adv.
Mr. Piyush Hans, Adv.
Mr. Ravi Panwar, AOR
Mr. Rakesh Hans, Adv.
Mr. Anirudh Singh, Adv.
Mr. Kavinder Singh, Adv.

For Respondent(s) Mr. N. Venkataraman, ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Mukul Singh, Adv.
Mr. Amit Sharma, Adv.
Mr. Raghav Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The order dated 13.05.2021 had directed the petitioner to
deposit a sum of Rs.4 Crores in instalments stipulated in the
order.

It is common ground that the petitioner has claimed Input Tax Credit in the sum of Rs.1.42 Crore, which credit has been adjusted as against the sum of Rs.4 Crores, which he was directed to deposit.

The order dated 13.05.2021 had contemplated actual deposit.

At the request of the learned counsel for the petitioner, we grant four weeks' time to make good actual deposit of Rs.4 Crores.

List this matter for further consideration on 09.03.2022.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER